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GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: 21st FEBRUARY, 1976.

NOTIFICATION
(INCISE - 1700)

No. 1240 (F.No.187/11/75-IT.A1) In exercise of the powers conferred by Section 126 of the I.T. Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following addition to the Schedule annexed to its Notification No. 1 (F.No.55/238/63-IT) dated 18.5.64 under S.No.82 in the said schedule, the following items shall be added

SCHEDULE

| Sl. No. | PERSONS | I.T.O. | I.A.C. | AAC. | C.I.T. |
|---------|--|---------------------------------------|-------------------------------------|-------------------------------------|----------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| 39. 1. | Persons not domiciled in India and person who even if domiciled in India at the time of their departure have in the opinion of Income-tax authority no intention of returning to India and persons who are not previously assessed anywhere in India and who apply for the certificate prescribed u/o 280(1) of the I.T. Act, 1961, to the I.T.O., Foreign Section, Poona. | ITO, Foreign Section, Poona. | IAC, Poona Rango-1, Poona. | AAC, Poona Rango-1, Poona. | CIT, Poona-1, Poona. |

2. This Notification shall take effect from 1.3.76.

Sl.
(M. S. ~~Sharma~~)

UNDER SECTY. CENTRAL BOARD OF DIRECT TAXES

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